

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-348/ND/17

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2018

NAME OF THE COMPANY: M/s. Rachna Sarees V/s. Charming Apparels Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	Present for the Applicant:	Mr. Alok Kumar Kuchhal (IRP) in person		
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	Present for the Respondent:	Mr. Vidur Sikka, Advocate for Kotak Mahindra Bank (COC) Ms. Yamini Khurana for HDFC Bank		
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ORDER

It is submitted by the Ld. Counsel for the COC that despite directions given in application CA 572/2018 for forwarding the name of the Interim Resolution Professional to be appointed, the same did not find a mention previous order for forwarding the proposed name to IBBI.

The Bench Officer is directed to ensure that the name of the proposed RP is intimated to the IBBI in terms of the requirement of Section 22(3) of the Code.

Be listed for consideration on 16th October, 2018.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)